NEW DELHI BENCH NEW DELHI

C. P. NO. 2/45/2016 CA. NO.

PRESENT: SMT. INA MALHOTRA

Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016

NAME OF THE COMPANY: M/s. Haldor Topsoe International

SECTION OF THE COMPANIES ACT: 2 (41)

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

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ORDER

The petitioner is a liaison office of a Denmark based Company viz M/s. Haldor Topsoe International A/S having its Registered/principal Office at Haldor Topsoe Alle 1, DK-2800 Kgs, Lyngby Denmark. Vide the present petition, the applicant seeks permission to follow the financial year w.e.f 1st January to 31st December in keeping with the financial year adopted by its parent Company M/s. Haldor Topsoe International A/S. This is required to streamline the preparation of the consolidated financial Statements of the parent company, with which the petitioner company is required to align.

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- The prayer of the petitioner company, being a liaison office of a company incorporated outside India, for adopting a different financial year vis-à-vis as mandated in Section 2(41) of the Companies Act, 2013 merits consideration and is permissible in the circumstances as stated above.
- 3. The Registrar of Companies, NCT of Delhi & Haryana within whose jurisdiction the registered office of the petitioner is situated was asked to submit a report. After due verification, they have submitted their no objection for acceptance of the petitioner's prayer.
- 4. Keeping in view the fact that the holding company follows the financial year from 1st January to 31st December, it would be just and expedient to grant the request made by the petitioner. Accordingly the petition is allowed and the prayer for treating the financial year from 1st January to 31st December is permitted.
- Steps be taken to communicate the aforesaid order to the office of the RoC.

Petition stands disposed of.

(Ina Malhotra) Member Judicial